

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**ABSTRACT**

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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**ROC.No. 236/2019 - C.1.**

**Dt.25-02-2019**

**NOTIFICATION No. 02/2019. C –1.**

The High Court for the State of Telangana, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

**I**

**Sri A. Venkateswarlu**, Paper Promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Family Court – cum – VI Additional District and Sessions Judge, Khammam, (**Vacancy arises w.e.f. 01.03.2019**).

**Sri A. Prakasha Rao**, Paper Promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, Family Court – cum – VI Additional District and Sessions Judge, Khammam (Post kept vacant).

**Smt. G. Jyothi**, Paper Promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, VIII Additional District Court, Miryalaguda, Nalgonda District (Post kept vacant).

- i) Sri A. Prakasha Rao, and Smt. G. Jyothi shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judge, Khammam is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.
- iii) Sri A. Venkateswarlu shall handover charge of his post to the Senior Superintendent/immediate junior of his Court on the After Noon of 28-02-2019 and take charge of his new post in his new station on or after 01-03-2019.
- iv) The Metropolitan Sessions Judge, Hyderabad is hereby directed to relieve Sri A. Venkateswarlu on the After Noon of 28-02-2019 to enable him to join in his new post on or after 01-03-2019 and report compliance.

## II

**Sri S.V.G. Krishna Murthy**, Chief Administrative Officer, Principal District Court, Nizamabad, is transferred and posted as Chief Administrative Officer, City Civil Court (Judicial), Hyderabad, (Post kept vacant).

**Sri S. Venkatesham**, Chief Administrative Officer, Special Sessions Court for trial of Cases under SCs/STs (POA) Act, 1989, Adilabad, is transferred and posted as Chief Administrative Officer, Special Court for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad, vice Sri R. Ramu transferred.

**Sri R. Ramu**, Chief Administrative Officer, Special Court for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad, is transferred and posted as Chief Administrative Officer, Principal District Court, Nizamabad vice Sri S.V.G. Krishna Murthy transferred.

- i) Sri S.V.G. Krishna Murthy, Sri S. Venkatesham and Sri R. Ramu shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Nizamabad, Adilabad is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:-**Sri S.V.G. Krishna Murthy and Sri S. Venkatesham, Chief Administrative Officers are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.

  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Civil Court, Hyderabad.
4. The District Judges, Khammam, Nalgonda, Nizamabad and Adilabad.
5. VI Additional District & Sessions Judge, Khammam.
6. VIII Additional District & Sessions Judge, Miryalaguda, Nalgonda District.

7. Special Sessions Judge for trial of Cases under SCs/STs (POA) Act, 1989, Adilabad.
8. Special Judge for Fast Tracking the Cases relating to Atrocities against Women, Nizamabad.
9. The Pay and Accounts Officer, Hyderabad.
10. The District Treasury Officer, Khammam, Nalgonda, Nizamabad and Adilabad.
11. The Sub Treasury Officer, Miryalaguda, Nalgonda District.
12. The Registrar (IT)-cum-Central Project Coordinator, High Court for the State of Telangana, with a request to direct the concerned to upload the Notification in the High Court's Website.

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